

Learned counsel for the State, Mrs. Priya Shrestha, Additional Public Prosecutor has opposed the prayer for bail and has submitted that it is a serious offence that this petitioner has tried to show him as a victim of a kidnapping and try to extort money from his father, as such, petitioner may not be enlarged on bail.

Considering the rival submission of the parties, looking into fact and circumstances of the case where petitioner has tried to befool his father, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each in connection with Chatra Sadar P.S. Case No. 143/2020 to the satisfaction of learned Chief Judicial Magistrate, Chatra on the following conditions:

(i) One of the bailors shall be the deponent / Pairvikar of the present case namely, Kaulesar Mahto, son of Prayag Mahto, resident of Village – Unta, Gandhriya, P.O. - Unta, P.S. - Chatra, District – Chatra, who has furnished photocopy of his UID Card bearing number 3286 5634 3545 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 3286 5634 3545 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

(iii) Petitioner shall appear before the trial court on each and every date till conclusion of the trial.

(iv) The Jail Authority shall release the petitioner only after his medical check-up.

(v) The Civil Surgeon, Chatra is directed to medically examine the petitioner at the time of his release and if he is infected with corona virus, he shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(vi) The petitioner shall follow all the guidelines issued by the Government to meet the challenges of Covid-19, as presently

Country is passing through pandemic of Covid-19.

Accordingly, the instant bail application is allowed.

Sunil-Jay/

(Kailash Prasad Deo, J.)